Chair Ruling re Laying on the Table

- (ii) Notification G.S.R. No. 1843, dated the 24th December, 1964.
- (III) Notification G.S R. No. 22. dated the 26th December, 1964.
- (iv) Notification G.S.R. No. 1846, dated the 26th December, 1964.
- (v) Notification G S.R. No. 1860, dated the 31st December, 1964.
- (vi) Notification G.S.R. No. 39. dated the 2nd January, 1965.
- (vII) Notifications G.S.R. Nos. and 77, dated the 5th January, 1965.
- (VIII) Notifications GSR. Nos. 87 to 89, dated the 5th January, 1965.
- (1x) Notifications G.S.R. Nos. and 91, dated the 6th January, 1965.
- (x) Notifications GSR. Nos. and 93, dated the 11th January, 1965
- 180, (x1) Notification GSR No dated the 20th January, 1965.
- (xII) Notifications G5R. Nos. 158 and 159, dated the 21st January, 1965
- (xiii) Notification GSR. No 182, dated the 23rd January, 1965.
- (xiv) Notification G.S.R. No dated the 27th January, 1965.
- (xv) Notifications G.S.R. Nos. 214 and 214-A, dated 3rd February, 1965.
- (xvi) Notifications GSR Nos 217 and 218, dated the 8th February, 1965
- (XVII) Notification GSR No. 244 dated the 10th February, 1965.

[Placed in Library See No LT-3879/ 65 for (1) to (XVIII)]

(b) A copy of the Ministry of Food Agriculture (Department of Food) Notification G.S.R. No. 1842, dated the 24th December, 1964, under sub-section (1) of sec-

tion 12-A of the Essential Commodities Act, 1955 [Placed in Library See No. LT-3880/65.]

MINISTRY OF DEFENCE NOTIFICATION

DEPUTY MINISTER IN THE THE MINISTRY OF DEFENCE (DR. D. S. Sir, I beg to lay on the Table a copy of the Ministry of Defence Notification S R.O. No. 68, dated the 11th February, 1965, publishing a corrigendum to Government Notification S.R.O. No. 22 E, dated the 19th February, 1964 [Placed in Library See No LT-3897/65]

CHAIR'S RULING RE LAYING THE TABLE CERTAIN PAPERS LATING TO ORISSA AFFAIRS

BHUPESH SHRI **GUPTA** (West Sir, before you pass on to the Bengal) next item, I would seek your guidance on one matter. We are in a little difficulty. You, Sir, gave a ruling on the CBI Report. On the same day the Speaker of the other House gave a ruling also. Now, Sir, it appears on the face of it and some people have taken them to be different types of rulings. We are in the same Parliament I am not saying which is right or which is good or bad. But personally I would like to have the position clarified I presume that there is no fundamental difference between your ruling and the other ruling

MR CHAIRMAN: You hold

SHRI BHUPESH GUPTA I presume it and I think I am right, Sir.

AWADHESHWAR PRASAD SINHA (Bihar). Are we discussing the ruling given in the other House? On a point of order, Sir, can this House discuss a ruling given in the other House? And was this question put before you, Sir, before the gentleman came into the House? Did he intimate to the Chairman that he would be raising this question?